CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No.2081/2021

Date of Decision: 29th June, 2021

CORAM: DR. BHAGWAN SAHAI, MEMBER (A)
RAVINDER KAUR, MEMBER (J)

NVS Retired Employees Association through its President Shri A.B. Bhardwaj, Office at 601 Lavidaloca, Pimpal Saudagar, Pune - 411 027. ... Applicant

(By Advocate Shri N.P. Lambat)

VERSUS

- Union of India through the Secretary, Ministry of education, Shstri Bhavan, New Delhi - 110 001.
- 2. The Commissioner Navodaya Vidyalaya
 Samiti, B-15, Sector-62,
 Institutional Area,
 Noida 201 309. ... Respondents

(By Advocate Ms. Usha R. Tanna)

Proceeding conducted through videoconferencing with consent of counsels for the parties

ORDER (ORAL) Per: Ravinder Kaur, Member (J)

Present:

Shri N.P. Lambat, learned counsel for the applicant. Ms. Usha R. Tanna, learned counsel for the respondents.

2. Heard on admission.

3. Vide present OA, the applicant association is seeking directions to the respondents to modify the Circular No.25-1/2013-NVS(GA) dated 25.05.2015 to be applicable to the retired employees of the respondent No.2 and the medical benefits to be given to the retired employees at par with CGHS/CSMA rates from the empanelled hospitals as well as to issue fresh circular incorporating the detailed guidelines regarding modalities to be followed by retired employees while availing of both indoor and outdoor treatment from various Govt./CGHS/CSMA approved hospitals, with permission to avail of casual treatment by the retired employees as per the ceiling fixed by NVS Rs.15,000/- through the AMA per annum. The applicant association further seeks directions to the respondents to consider that the CGHS coverage be made available to the retired employees of NVS and pass a proposal for extending CGHS coverage or alternatively respondents may be directed to comply with the minutes of 54th and 55th meeting of the Finance Committee of the respondent No.2 by extending the CGHS coverage to the retired employees of NVS and issue directions to respondents that the pensioners should be given one time option at the time of their retirement and after retirement for medical coverage under the CGHS Scheme or CS(MA) Rules, 1994.

- 4. It is observed that the applicant association filed representations dated 08.09.2020 and 17.09.2020 with the respondents which are still pending disposal. As per para 8(D) of the OA, the applicant is seeking directions to the respondents to dispose of these representations in the light of Government Policy and the judicial pronouncement in this regard.
- 5. Shri Lambat has submitted that the applicant may be allowed to file additional representation with the respondents and the respondents be directed to dispose of the pending representations as referred to above alongwith the additional representation, if received any, in time bound manner. Ms. Tanna has no objection to the same. However, she has prayed that reasonable time be given to the respondents to dispose of these representations.
- 6. In the facts and circumstances, the applicant is allowed to file additional representation, if any, within two weeks from today. Thereafter, the respondents are directed to consider and dispose of all these representations as per law/rules and regulations vide reasoned and speaking order within a period of eight weeks from the date of receipt of certified copy of this order and to communicate the order to the applicant within one week thereafter.

7. With these directions, we dispose of the Original Application at the admission stage itself. No order as to costs.

(Ravinder Kaur) Member (J)

(Dr. Bhagwan Sahai) Member (A)

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